

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL PRINCIPAL BENCH**

**ITEM No. 111**  
**(IB)-394/(ND)/2019**

**IN THE MATTER OF:**

Fine Group Corporation Limited  
Vs.  
Lemon Electronics Limited

.....Applicant/Petitioner  
.....Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 03.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**  
**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant :  
For the Respondent : Mr. Shantanu Awasthi,

**ORDER**

Mr. Imtiyaz, learned counsel for the Corporate Debtor appears. A copy of the paper book shall be furnished to the learned counsel for the Corporate Debtor during the course of the day. Reply be filed within 10 days, with a copy in advance to the counsel opposite. The resolution of the Board shall also be filed alongwith the reply authorising the counsel for respondents. Rejoinder be filed within five days thereafter.

List for arguments on 06.06.2019.

**Sd/-**  
**(M.M.KUMAR)**  
**PRESIDENT**

**Sd/-**  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**